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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No.631 of 1992

Harihar Singh

..... Applicant

Versus

Union of India and Others

..... Respondents

CORAM:

Hon. Mr. Justice U.C. Srivastava, V.C

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant was appointed as Extra Departmental Branch Post Master Sarai Govind vide order dated 28.2.66 by the Supdt. of Post offices, Varanasi. It appears that at the time of his appointment in the post he had shown his qualification as High School and mentioned his age to be 38 years which was mentioned in English. A character certificate was also issued in which it was mentioned that he studied in the institution from Class VII to Class X. Gram Pradhan's certificate had also submitted by the applicant in which it has been mentioned that he had read upto the class X. The applicant has submitted the application dated 14.2.66 written in Hindi. At the time of appointment he has mentioned his qualification as High School and age as 38 years. It appears that the applicant was about to retire attaining the age of 65 years and the applicant

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retired on 30.6.92.

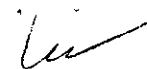
2. According to the applicant in the year 1980 he moved an application for getting the school leaving certificate. In the certificate his date of birth was shown as 5.10.30 and was under the impression that he will not retire till the year 1995 and after that he learnt that he was due to retire and he could not file the above mentioned documents. It appears that the respondents stated that because of the applicant filed certain documents and an enquiry was conducted and during the course of enquiry the applicant reported to have admitted his signature written in English as well as in Hindi. A reference to which has been made earlier. According to him he does not remember that he has given any application in Hindi and his age as 38 years was approximately mentioned. According to the applicant it appears that the word 'approximately' mentioned but it was an over writing. In the application it appears that the applicant mentioned his qualification as High school. It is thereafter the applicant retired in 1992 as he had attained the age of 65 years. The certificate which was subsequently submitted by him in these circumstances was not taken into account his qualification at the time of his appointment and his date of birth which he was admitted as 1.7.1927 on which he has got appointment. It appears that the applicant gave a wrong information that he has studied upto High

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school and he did not produce any certificate.

3. Learned counsel for the applicant contended that he has filed his school leaving certificate, ^{as such} an enquiry should have been conducted earlier. It appears that the enquiry has been made but no answer has been given by the applicant regarding his signatures in the said application which is in his own writing. Apparently the applicant has got no case but it is still open for the applicant to file the document of impeachable character before the Supdt. of Post offices and incase any such document is filed, the supdt. of Post offices will make yet another enquiry after giving an opportunity of hearing to the applicant and incase thereafter they being satisfied that the date of birth given by the applicant is correct the benefit of the same may be given to him. The application stand disposed of with these terms.



Vice Chairman

Dated: 22.3.1993

(Uv)